

by the General Manager/Divisional Railway Manager.

(b) Efforts are being made to reconstitute the committees as early as possible.

[English]

Enquiry report of Bangalore-Trivandrum Express

2193. SHRI T. BASHEER: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received the report of the committee of experts set up to evaluate the enquiry report by the Commissioner of Safety about the accident of Bangalore-Trivandrum Express, near Perumon Bridge, Quilon on July 8, 1988;

(b) if so, the findings thereof; and

(c) the action taken by Government thereon?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) The Experts Committee has not agreed with the findings of the Commissioner of Railway Safety, Southern Circle who attributed the accident to a tornado.

(c) The report is being examined.

Expansion of Chemical Industries In Kerala

2194. SHRI A. VIJAYARAGHAVAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Union Government have received any proposals for the expansion of chemical industries in Kerala; and

(b) if so, the details thereof and the

action taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) and (b). The information is being collected and will be laid on the Table of the House.

Import of Intermediate for Drug Production

2195. SHRI K. MANVENDRA SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any organised sector units were found importing intermediates for the production of drugs contrary to the conditions of the approval in the recent past;

(b) if so, the names of the intermediates imported and the names of drugs for which these are used; and

(c) when did this come to the notice of Government and the action taken in the matter?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) and (b). Yes, Sir. Three companies in the case of Rifampicin and one company in the case of Promethazine Hydrochloride were found importing 3-Formyl Rifamycin SV and L-base respectively, contrary to the Phased Manufacturing Programme.

(c) The matter came to the notice of the Government first in 1987. In the case of Rifampicin, the import of 3-Formyl Rifamycin SV beyond the permitted date has been regularised for two companies. The third company has failed to submit the documents called for so far. In one case, the import of 3-Formyl Rifamycin SV, beyond the permitted period, was regularised because the Customs notification on Rifamycin S which the